

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00566/2018 & MA 310/00255/2018

Dated Friday the 27th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

B. Gowri
No. 20/13C, West Mada Street
Kumaran Nagar, Kaladipet
Chennai 600 019.Applicant

By Advocate M/s. V. K. Rajagopalan

Vs

1. Union of India rep. by
The General Manager
Southern Railway
Chennai 600 003.
2. The Additional Divisional Railway Manager II
Chennai Division
Southern Railway
Chennai 600 003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. MA 255/2018 is filed by the applicant to waive the waiting period of 6 months for disposal of appeal before filing the OA. Accepting the reasons stated in the affidavit, MA is allowed.

2. The applicant has filed this OA seeking the following reliefs:

“1. To direct the respondents to appoint the applicant's son B. Sekar on compassionate ground in Southern Railways for the death of her husband Late V. Babu, Tech-II under ADME/W/TNPM, T. No. 46 at Tondiarpet, Chennai

2. To pay the cost of this application and

3. To pass such other orders”

3. Learned counsel for the applicant submits that applicant's husband while working as Tech-II in ADME/W/TNPM, T. No. 46 at Tondiarpet expired on 03.02.2006 following which she sought compassionate appointment for her son B. Sekar. However, it was not considered on the ground that her son did not possess the minimum qualification of a pass in 8th standard. It is submitted that the applicant's son passed 8th standard in the year 2010 and even thereafter, her request was not considered.

4. The applicant, therefore, made Annexure A6 representation dated 21.02.2018 to the first and second respondents which is still pending. Accordingly it is submitted that the applicant would be

satisfied if the respondents are directed to consider the application and pass appropriate orders within a time limit.

5. Mr. P. Srinivasan takes notice on behalf of the respondents.
6. Keeping in view the limited relief sought and without going into the substantive merits of the applicant's claim, respondents are directed to consider Annexure A6 representation dated 21.02.2018 in accordance with law and the scheme for compassionate appointment and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

7. OA is disposed of accordingly at the admission stage.

**(R. Ramanujam)
Member(A)
27.04.2018**

AS